

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TIRUMALA VENKATESHWARA PAPER AND BOARD PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Tirumala Venkateshwara Paper and Board Private Limited
2.	Date of incorporation of corporate debtor	14 November 2005
3.	Authority under which corporate debtor is incorporated / registered	ROC, Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U21012TG2005PTC048035
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office address : 202 H.No.5-4-187/3 & 4-10 N/R, Neckless Road, Karbala Maidan, Mahatma Gandhi Road, Hyderabad, Secunderabad, Telangana, India, 500003.
6.	Insolvency commencement date in respect of corporate debtor	06 October 2026 (NCLT, Hyderabad Bench passed order dated 06 October 2026, RCP No.06/2026 in CP (IB) No. 160/9/HDB/2020 under Section 9 of IBC, 2016.)
7.	Estimated date of closure of insolvency resolution process	04 April 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mahadev Tirunagari IBBI/IPA-002/IP-N00320/2017-2018/10925
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 406 & 407, 4th Floor, MGR Estates, Dwarakapuri Colony, Punjagutta, Hyderabad, Telangana – 500082 e-mail : mahadev.pcs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No. 406 & 407, 4th Floor, MGR Estates, Dwarakapuri Colony, Punjagutta, Hyderabad, Telangana – 500082 E-mail: cirp.tirumalavenkateshwarapbpl@gmail.com
11.	Last date for submission of claims	20 October 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Corporate Debtor Address: 202, H.No.5-4-187/3 & 4-10 N/R, Neckless Road, Karbala Maidan, Mahatma Gandhi Road, Hyderabad, Secunderabad, Telangana, India, 500003.

		IRP address: Flat No. 406 & 407, 4th Floor, MGR Estates, Dwarakapudi Colony, Punjagutta, Hyderabad, Telangana – 500082
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Notice is hereby given that the Hon'ble National Company Law Tribunal, Hyderabad Bench has ordered the commencement of a Corporate Insolvency Resolution Process of **Tirumala Venkateshwara Paper and Board Private Limited** on 06 October 2026 (NCLT, Hyderabad Bench passed order dated 06 October 2026, vide RCP No.06/2026 in CP (IB) No. 160/9/HDB/2020 under Section 9 of IBC, 2016.)

The creditors of Tirumala Venkateshwara Paper and Board Private Limited, are hereby called upon to submit their claims with proof on or before 20 October 2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Mahadev Tirunagari

Interim Resolution Professional

Date: 08 October 2026

Place: Hyderabad

Reg.No. IBBI/IPA-002/IP-N00320/2017-2018/10925

AFA is Valid upto 31 December 2026.

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF

TIRUMALA VENKATESHWARA PAPER AND BOARD PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Tirumala Venkateshwara Paper and Board Private Limited
2. Date of incorporation of corporate debtor	14 November 2005
3. Authority under which corporate debtor is incorporated / registered	RCC, Hyderabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U201012TG2005PTCO48035
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office address : 202 H.No.5-4-187/3 & 4-10 N/R, Neckless Road, Karbala Maidan, Mahatma Gandhi Road, Hyderabad, Secunderabad, Telangana, India, 500003.
6. Insolvency commencement date in respect of corporate debtor	06 October 2026 (NCLT, Hyderabad Bench passed order dated 06 October 2026, RCP No.06/2026 in CP (IB) No. 160/9/HDB/2020 under Section 9 of IBC, 2016.)
7. Estimated date of closure of insolvency resolution process	04 April 2027
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mahadev Tirunagari IBBI/IPA-002/IP-NO0320/2017-2018/10925
9. Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 406 & 407, 4th Floor, MGR Estates, Dwarakapuri Colony, Punjagutta, Hyderabad, Telangana - 500082 e-mail: mahadev.pcs@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Flat No. 406 & 407, 4th Floor, MGR Estates, Dwarakapuri Colony, Punjagutta, Hyderabad, Telangana - 500082 E-mail: crip.tirumalavenkateshwarapbpl@gmail.com
11. Last date for submission of claims	20 October 2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Corporate Debtor Address: 202, H.No.5-4-187/3 & 4-10 N/R, Neckless Road, Karbala Maidan, Mahatma Gandhi Road, Hyderabad, Secunderabad, Telangana, India, 500003. IRP address: Flat No. 406 & 407, 4th Floor, MGR Estates, Dwarakapuri Colony, Punjagutta, Hyderabad, Telangana - 500082

Notice is hereby given that the Hon'ble National Company Law Tribunal, Hyderabad Bench has ordered the commencement of a Corporate Insolvency Resolution Process of Tirumala Venkateshwara Paper and Board Private Limited on 06 October 2026 (NCLT, Hyderabad Bench passed order dated 06 October 2026, vide RCP No.06/2026 in CP (IB) No. 160/9/HDB/2020 under Section 9 of IBC, 2016.)

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The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Mahadev Tirunagari
Interim Resolution Professional

Place: 08 October 2026
Date: Hyderabad

Reg.No. IBBI/IPA-002/IP-NO0320/2017-2018/10925
AFA is Valid upto 31 December 2026.

HDFC BANK

We understand your world
Retail Portfolio Management at HDFC Bank Ltd., 1st Floor, I-Think Techno Campus, Kanjurumarg (East), Mumbai - 400042.

Registered Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013 and having one of its office as

SALE INTIMATION AND NOTICE FOR SALE OF SECURITIES PLEDGED TO HDFC BANK LTD.

The below mentioned Borrowers of HDFC Bank Ltd. (the "Bank") are hereby notified regarding the sale of securities pledged to the Bank, for availing credit facilities in the nature of Loans/Overdraft Against Securities.

Due to persistent default by the Borrowers in making repayment of the outstanding dues as per agreed loans / facilities terms, the below loan / facilities accounts are in delinquent status or classified as NPA (Non-Performing Asset). The Bank has issued multiple notices / loan recall notice to these Borrowers, including the final sale notice on the below-mentioned date whereby, Bank had invoked the pledge and provided 7 days' time to the Borrower to repay the entire outstanding dues in the below accounts, failing which, Bank would be at liberty to sell the pledged securities without issuing further notice in this regard. The Borrowers have neglected and failed to make due repayments, therefore, Bank in exercise of its rights under the loan agreement as a pledgee has decided to sell / dispose off the Securities on or after 16th October 2026 for recovering the dues owed by the Borrowers to the Bank. The Borrowers are hereby notified to treat this as a notice of sale in compliance of section 176 of the Indian Contract Act, 1872. The Borrowers are, also, notified that, if at any time, the value of the pledged securities falls further due to volatility in the stock market to create further deficiency in the margin requirement then Bank shall at its discretion sell the pledged security within one (1) calendar day, without any further notice in this regard. The Borrower/s shall remain liable to the Bank for repayment of any remaining outstanding amount, post adjustment of the proceeds from sale of pledged securities.

Sr. No.	Loan Account Number	Borrower's Name	Outstanding Amount as on 7th Oct. 2026	Date of Sale Notice
1.	XXXXXXXXXXXX0405	VANKAYALAPATI MRUNALINI	11,697.65	06-10-2026
2.	XXXXXXXXXXXX0271	SAURAV KUMAR GOHAIN	3,975.07	07-10-2026
3.	XXXXXXXXXXXX1937	KOPPUJAVURI AVINASH	7,759.30	06-10-2026
4.	XXXXXXXXXXXX4562	VICHARAPU KALYANI	6,416.19	06-10-2026
5.	XXXXXXXXXXXX0682	BURRAMSETTI VENKATA KALYANI	33,680.77	06-10-2026
6.	XXXXXXXXXXXX1450	CHIGURUPATI VIJAY KUMAR	11,49,566.00	07-10-2026
7.	XXXXXXXXXXXX7946	CHIRANJEE LAL AGARWAL	19,39,419.68	07-10-2026
8.	XXXXXXXXXXXX5471	RAJA RAJESWARIN ANANTHAPALLI	1,797.00	06-10-2026
9.	XXXXXXXXXXXX8541	VIJAYA KUMAR M	9,052.48	07-10-2026
10.	XXXXXXXXXXXX3272	BODAPATI VIJAYA LAKSHMI	3,986.84	07-10-2026
11.	XXXXXXXXXXXX1981	JETTY KALPANA	2,60,858.21	07-10-2026
12.	XXXXXXXXXXXX5283	MUSTI VEERABHADRAMMA	7,525.83	07-10-2026
13.	XXXXXXXXXXXX5673	ROUTHI THANOOJA	2,43,191.73	06-10-2026
14.	XXXXXXXXXXXX3008	GORTU L ARUNA KUMARI	9,93,074.02	07-10-2026
15.	XXXXXXXXXXXX3756	PERUMALLA SURESH	19,87,884.00	06-10-2026
16.	XXXXXXXXXXXX2980	VIJAYA LAKSHMI	5,12,431.00	06-10-2026
17.	XXXXXXXXXXXX1981	BOMMSETTI SIVARAMA KRISHNA	5,09,378.60	06-10-2026
18.	XXXXXXXXXXXX6503	G V RAMANAIAH	15,59,115.20	06-10-2026
19.	XXXXXXXXXXXX1397	NITIN VIJAY SATWANI	10,03,922.29	06-10-2026
20.	XXXXXXXXXXXX0376	M B RAJESH KUMAR	41,424.08	06-10-2026
21.	XXXXXXXXXXXX2659	ANNAJARAM NEERAJANIRUPAMA	1,95,125.96	06-10-2026
22.	XXXXXXXXXXXX2617	SURLA SATYANARAYANA	4,14,502.99	06-10-2026
23.	XXXXXXXXXXXX2880	BUDAGIRI VENKATESWARARAO	2,22,778.24	07-10-2026
24.	XXXXXXXXXXXX2396	ROUTHI YEDUKONDALA VENKATA RAMA RAO	3,19,951.92	07-10-2026
25.	XXXXXXXXXXXX0153	GUNTUPALLI VENUGOPAL	20,15,251.63	06-10-2026
26.	XXXXXXXXXXXX9312	BOLLU HEMA LAKSHMI	15,87,720.41	06-10-2026
27.	XXXXXXXXXXXX7459	ULLAKULA RAVI KUMAR	1,28,101.82	06-10-2026
28.	XXXXXXXXXXXX3393	ADDANKI MAMATHA	1,761.80	06-10-2026
29.	XXXXXXXXXXXX2056	ANAMIKA MEENA	2,09,095.88	06-10-2026
30.	XXXXXXXXXXXX4450	HAMA VENKATESH BEZAWADA	16,131.00	06-10-2026
31.	XXXXXXXXXXXX5479	MALLEDI KANAKALAKSHMI	9,88,151.17	06-10-2026
32.	XXXXXXXXXXXX2200	SEELAM SATYAVANI	3,48,442.45	06-10-2026
33.	XXXXXXXXXXXX3415	KAVITHA BHUKYA	11,674.94	07-10-2026
34.	XXXXXXXXXXXX9621	MUDADLA KRISHNA MURTHY	71,638.39	07-10-2026
35.	XXXXXXXXXXXX1703	GUTTA SAIKIRAN	1,54,720.11	07-10-2026
36.	XXXXXXXXXXXX1678	SALATI SIVA KUMAR	9,49,473.01	06-10-2026
37.	XXXXXXXXXXXX4028	GARGIMELLA SAMBASIVARAO	18,12,378.74	06-10-2026
38.	XXXXXXXXXXXX6663	LOKESH KUMAR COMJETI	4,69,409.19	07-10-2026
39.	XXXXXXXXXXXX4050	SEETALA NALINI KUMARI	9,70,381.12	07-10-2026
40.	XXXXXXXXXXXX5022	AVARU VENKATA SUBBAIAH	6,70,487.40	06-10-2026
41.	XXXXXXXXXXXX2912	BASAVA NAGESWARA RAO	6,18,183.27	07-10-2026
42.	XXXXXXXXXXXX2891	M GOUSE MOHADDIN	1,20,987.82	06-10-2026
43.	XXXXXXXXXXXX1523	KOTHAOKONA NIRMALA	2,47,429.83	06-10-2026
44.	XXXXXXXXXXXX8574	MANDAVA BHASKARA RAO	4,88,050.29	07-10-2026
45.	XXXXXXXXXXXX0348	CHEEPURPALLI V V SATYANARAYANA	3,70,090.51	06-10-2026
46.	XXXXXXXXXXXX3163	KUDURU CHARAN SAI RAMPRASAD	2,16,520.42	06-10-2026
47.	XXXXXXXXXXXX7607	M GOWTHAMI	3,11,283.51	06-10-2026
48.	XXXXXXXXXXXX7451	AVARSI SRIDHARA NARSIMHULU	2,31,372.00	06-10-2026
49.	XXXXXXXXXXXX3579	BATULLA CHANDRASEKHARARAO	7,80,713.82	06-10-2026
50.	XXXXXXXXXXXX2072	YENU POTLURI	2,19,989.82	06-10-2026
51.	XXXXXXXXXXXX0919	KASBA ABDUL AZEEZ	42,245.54	07-10-2026
52.	XXXXXXXXXXXX0513	GANESHNA PANDITHA PAVANI	2,51,760.82	06-10-2026
DATE : 09.10.2026 PLACE : ANDHRA PRADESH				Sd/- HDFC BANK LTD.

ONLINE E - AUCTION SALE OF ASSETS

PHOENIX ARC LIMITED

Reg Office : Wallace Towers, 3rd Floor, 139/140/B/1, Crossing of Shar Road and Western Express Highway, Ville Parle (E), Mumbai-400057, Tel : 022- 68492450, Fax : 022- 67412313, CIN- U67190MH2007PLC168303. | Email : info@phoenixarc.co.in | Website: www.phoenixarc.co.in

In exercise of the powers under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) read with Rules 8 & 9 of Security Interest (Enforcement) Rules, 2002 (RULES) and pursuant to the possession of the secured asset of the borrower/guarantors/mortgagors mentioned hereunder vested with the Authorised Officer under the said SARFAESI Act and RULES for recovery of the secured debts, the Authorised Officer has decided to sell the secured assets by auction sale.

Notice is hereby given to the public in general and to the borrower/guarantors/mortgagors in particular, that the under mentioned properties mortgaged to Phoenix ARC Limited (Formerly Known as Phoenix ARC Private Limited) acting in capacity as Trustee of Phoenix Trust-FY26-13 (Phoenix) (pursuant to assignment of debt by Edelweiss ARC Limited in favour of Phoenix ARC Limited (Formerly known as Phoenix ARC Pvt Ltd) vide an Assignment Agreement dated 29.12.2025) will be sold on "AS IS WHERE IS, AS IS WHATEVER THERE IS AND WITHOUT RECOURSE BASIS" condition, by way of "online e-auction" for recovery of dues and further interest, charges and costs etc. as detailed below in terms of the provisions of SARFAESI Act read with Rules 8 & 9 of Security Interest (Enforcement) Rules, 2002) through website <https://www.bankauctions.com> as per the details given below:

Name of Borrower/ Co-Borrower/ Guarantors / Mortgagors / Partners	Mrs. Sri Siva Sai College of Elementary Teacher, Represented by Authorised Signatory, Rajayyapeta Village, Rajam, Rajam Mandalam, Srikakulam-532127. Mrs Sri Siva Sai New Educational Society, Represented by Authorised Signatory, Rajayyapeta Village, Rajam, Rajam Mandalam, Srikakulam-532127. Nandapuram Laxmi Seshu Prasanna, S/o Chellappala Murali, Maruthinagar, Ponuguti Valasa, Srikakulam-532127. Mrs. Chellappala Krishna Vamsi, W/o Murali Chellappala, Maruthinagar, Ponuguti Valasa, Srikakulam-532127.
Details of Assignment	Assignor - Edelweiss ARC Limited in favour of Phoenix ARC Limited (Formerly known as Phoenix ARC Pvt Ltd) Trust - Phoenix Trust FY-26-13. Date of Assignment - 29-12-2025
Amount due as per SARFAESI Notice dated of Rs. 69.91,999/- (Rupees Sixty Nine Lakhs Ninety One Thousand Nine Hundred And Ninety Nine Only), due and payable as of 14.03.2022 together with further interest and other cost and charges and expenses as mentioned in the Demand Notice dated 14.03.2022	
Description of Immovable Properties : Schedule 'A' Property :	All that piece and parcel of the property bearing Plot No. 354, 355, 356, 357, 358, in Sy. No. 244 measuring 387.22 Sq. Yds. (Out of Total Extent Ac.1.31 Cents) at Rajayyapeta Village, Rajam Mandal Srikakulam District and bounded on East By: Plot No.359 West By: 18 Feet Common Road North By: 20 Feet Common road South By: Executants Dry Land Schedule 'B' Property : All that piece and parcel of the property bearing Plot No. 303, 304, 305, 306, 307, in Sy. No. 244, measuring 397.22 Sq. Yds. (Out of Total Extent Ac.1.31 Cents) Situated at Rajayyapeta Village, Rajam Mandal, Srikakulam District and bounded on East By: Others Property West By: 20 Feet Common Road North By: 20 Feet Common Road South By: Common Road
Possession details	Phoenix ARC has taken Physical possession of the above-named property as per provisions of SARFAESI Act, 2002 on 23.01.2024
Date Time of Inspection of Property	On request
Reserve Price	Rs. 1,45,36,494/- (Rupees One Crore Forty Five Lakhs. Thirty Six thousand and Four Hundred and Ninety Four Only)
Earnest Money Deposit	Rs. 14,53,649.40/- (Rupees Fourteen Lakhs Fifty three Thousand Six hundred and Forty Nine Forty Paise Only)
EMD Remittance Details : Bank Account - "PHOENIX TRUST-FY26-13" Account No: 9049919809; Kotak Mahindra Bank Limited, Branch: Kalina, Mumbai. IFSC Code: KKBK0000631	
Incremental Value	Rs. 50,000/- (Rupees Fifty Thousand Only) & in such multiples
Last date for submission of EMD	22-10-2026 (Thursday) on or before closing of banking Hours
Date & Time of E-Auction	23-10-2026 (Friday) between 12.00 noon to 1.00 pm
Link for Tender documents of the property :	https://phoenixarc.co.in/p?7581

Terms and Conditions of E-Auction-1 : The Auction Sale is being conducted by the Authorised Officer under the provisions of SARFAESI Act with the aid and through e-auction. Auction/ Bidding shall be only through "Online Electronic Mode" through the website <https://www.bankauctions.com> M/s. C1 India Private Limited is the service provider to arrange platform for e-auction. 2. The Auction is conducted as per the Terms and Conditions of the Bid Document and as per the procedure set out therein. For detailed terms and conditions of the sale the bidders may go through the website of Phoenix, www.phoenixarc.co.in and the links mentioned above as well as the website of the service provider, www.bankauctions.com for bid documents, the details of the secured assets put up for auction/ obtaining the bid form. 3. The bidders may participate in the e-auction quoting/ bidding from their own offices/ place of their choice. Internet connectivity shall have to be arranged by each bidder himself. The Authorised Officer/ Phoenix/ service provider shall not be held responsible for the internet connectivity, network problems, system crash down, power failure etc. 4. For details, help, procedure and online training on e-auction, prospective bidders may contact Mr. Bhavik Pandya of M/s C1 India Private Limited, Contact Number: +91-124-430220/2021/2022/2023/2024, +91-886682937, Email ID: support@bankauctions.com; maharashtra@c1india.com. 5. Bidders may also go through the website of Phoenix, www.phoenixarc.co.in for verifying the details of the secured asset put up for auction/ obtaining the bid form. 6. The e-auction will be conducted on the date and time mentioned herein above, when the secured asset mentioned above will be sold on "AS IS WHERE IS" basis and "AS IS WHAT IT IS" & "WITHOUT RECOURSE" condition. 7. All the intending purchasers/ bidders are required to register their name in the portal mentioned above as <https://www.bankauctions.com> and get user ID and password free of cost to participate in the e-auction on the date and time as mentioned aforesaid. 8. For participating in the e-auction, intending purchasers/ bidders will have to submit the details of payment of refundable Earnest Money Deposit of 10% of the Reserve Price of the Secured asset along with copies of the PANCARD, Board Resolutions in case of Company and Address Proof as more particularly described in Tender Document on or before the Last date for submission of EMD as mentioned above. Intending purchasers/bidders are required to submit EMDs for the property detailed herein above. 9. The prospective/intending bidder shall furnish an undertaking that he/she/it is not disqualified as per provisions of Sec 29 (A) of Insolvency and Bankruptcy Code, 2016 and failure to furnish such undertaking along with the KYC documents, shall automatically disqualify or he/she/it bid will be rejected. 10. The successful purchaser/ bidder shall deposit the 25% (inclusive of EMD) of his/ its offer for each of the item by way of RTGS/NEFT to the account mentioned hereinabove on or before the date of Auction mentioned above or not later than the next working day, which deposit shall have to be confirmed by Phoenix, failing which the sale will be deemed to have been failed and the EMD of the said successful purchaser/ bidder shall be forfeited. 11. The EMD of all other bidders who did not succeed in the e-auction will be refunded by Phoenix within 5 working days of the closure e-auction. The EMD shall not carry any interest. 12. The balance amount of purchase consideration shall be payable by the successful purchaser/ bidder on or before the fifteenth (15) day of confirmation of sale of the said secured asset or such extended period as may be agreed upon in writing. In case of default, all amounts deposited till then shall be liable to be forfeited. 13. For inspection of the properties or more information, the prospective bidders may contact Mr. Mahesh Malurkar/ Ms. Anisha Shinde/ Mr. Santosh K. India at following email address: mahesh.malurkar@phoenixarc.co.in; anisha.shinde@phoenixarc.co.in; santosh.k@phoenixarc.co.in (email/ or +91-09820381684/+91-8879696300/+91-8496009819/+91-798564079/mobile). 14. At any stage of the auction the Authorised Officer may accept/reject/modify/cancel the e-auction/bid/offer or post-pone the auction without assigning any reason thereof and without any prior notice. 15. The successful purchaser/bidder shall bear any statutory dues, taxes, fees, payable, stamp duty, registration fees, etc. that is required to be paid in order to get the property conveyed/delivered in his/her/its favour as per the applicable law. 16. The payment of all statutory non statutory dues, taxes, rates, assessments, charges, society dues, fees etc. owing to the property during any time, shall be the sole responsibility of the successful bidder only. 17. The successful purchaser/bidder shall be solely responsible for any cost / expenses / fees / charges etc. payable to the society/any other authority towards the transfer of the rights in its / his / her favour. 18. The Borrower/ Mortgagor, who are liable for the said outstanding dues, shall treat this Sale Notice as a notice under Rule 8 Clause (6) of the Security Interest (Enforcement) Rules, about the holding of the above-mentioned auction sale. 19. The intending bidders shall make their own independent enquiries regarding encumbrances, title of secured asset put on auction and claims/rights/dues affecting the secured assets, including statutory dues, etc. prior to submitting their bid. The auction advertisement does not constitute and will not constitute any commitment or any representation of Phoenix. The authorized officer of Phoenix shall not be responsible in any way for any third-party claims/rights/dues. 20. The particulars specified in the e-auction notice published in the newspaper have been stated to the best of the information of the Authorised Officer; however, the Authorised Officer shall not be responsible for any error, misstatement or omission. 21. In the event, the e-auction scheduled hereinabove fails for any reason whatsoever, Phoenix has the right to sell the secured asset by any other methods under the provisions of Rule 8(5) of the Security Interest (Enforcement) Rules, 2002 and SARFAESI Act, 2002.

Sd/- Authorised Officer, Phoenix ARC Limited (Trustee of Phoenix Trust-FY26-13)

Date: 09.10.2026



Karnataka Bank Ltd.

Your Family Bank. Across India

Asset Recovery Management Branch,
Ground floor, Plot No. 50, Srinagar Colony, Road No. 3, Banjara Hills, Hyderabad - 500073.

Phone : 040-23755686/23745686
E-Mail : hyd_arm@kblbank.com
Website : www.karnatakabank.com
CIN : L85110KA1524PLC001128

SALE NOTICE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with proviso to rule 8(6) of Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to public in general and in particular to Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the secured Creditor, the Possession of which has been taken by the Authorised Officer of Karnataka Bank Ltd., will be sold on "As is Where is", "As is What is" and "Whatever there is" on 16.11.2026 for recovery of dues to the Karnataka Bank Ltd. from following Borrowers/Guarantors/Co-Obligants

Karnataka Bank Limited, Serilingampally - Madhapur Branch
(Phone: 040-23119777, 9963411180 (BM), 9963411191 (ABM))

(1) Sl.No.1: Name & Address of Borrowers/Mortgagors/Guarantors, Date of Possession and Details of Secured Debt: (1) Mr. Naresh Vallal S/o Mr. Govind Vallal (2) Mrs. Sushmitha Vallal W/o Mr. Naresh Vallal both (1) & (2) are residing at House No.5-15-128, Plot No.22/1, Vess Mareddypalli, New SBH Colony, Secunderabad - 500 026 being borrowers/guarantors/Co-obligants. **Date of Physical Possession:** 23/01/2024 **Details of Secured Debt:** Rs.2,67,65,705.77 (Rupees two crores sixty seven lakhs sixty five thousand seven hundred five and paise seventy seven only) along with interest from 05.02.2025 plus costs under Term Loan A/c No.7367001600020901

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of land, Plot No. 12 and 13 Part in Survey No.243 admeasuring 332 sq. yards or 277.55 sq. meters situated at Bank Colony, Ramkrishnapuram within the limits of Old Malkajgiri Circle, Malkajgiri Mandal, Medchal Malkajgiri District along with housing bearing Municipal No.32-704/C (old No.32-58/4/12) with built up area of 1480 sq. feet constructed thereon belonging to Mr. Naresh Vallal bounded by North: 25 ft Wide Road, South: Neighbour's house on Plot No.18 & 17 Part, East: 25 ft Wide Road, West: Neighbour's house on Plot No.13 Part. Latitude and Longitude 17.475667, 78.53807

(The authorised officer is having physical possession of the property)

Reserve Price: Rs.1,80,00,000.00 (Rupees one crore eighty lakhs only) (Inclusive of TDS)
Earnest Money Deposit: Rs.18,00,000.00 (Rupees eighteen lakhs only)

(2) Sl.No.1: Name & Address of Borrowers/Mortgagors/Guarantors, Date of Possession and Details of Secured Debt: (1) Mrs. Deepa Agarwal W/o Mr. Vikesha Kumar Agarwal, residing at Plot No.B/44, Sri Sadguru Nilayam, Ground Floor, Raghavendra Colony Road No.1, Jeddimetla, Secunderabad, Hyderabad 500067 (2) Mr G Dheeraj Kumar, S/o Mr G Surya Kumar residing at House No.720, Sardar Bazar, Bolaram, Hyderabad - 500 010 being borrowers/guarantors/Co-obligants. **Date of Physical Possession:** 28.01.2026 **Details of Secured Debt:** Rs.1,92,31,516.06 (Rupee One Crore Ninety Two Lakh Thirty One Thousand Five Hundred Sixteen and Paise Six Only) along with future interest from 13.11.2022 plus costs under Term Loan A/c No.7367001600023401

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of Residential Property measuring 305 sq.yds, situated at Gun Bazar, Secunderabad Cantonment, Telangana State along with dilapidated building (GF) measuring 1414.94sq.ft, bearing H.No. 1-18-44 (Old No.14), constructed thereon belonging to Mrs. Deepa Agarwal bounded by: North: H.No. 1-18-42, South: H.No. 1-18-44 (Old No.1-18-43 (New), East: Lane, West: Lane

(The Authorised Officer is having Physical Possession of the Property)

Reserve Price: Rs.1,58,00,000.00 (Rupees one crore fifty eight lakhs only) (Inclusive of TDS).
Earnest Money Deposit: Rs.15,80,000.00 (Rupees fifteen lakhs eighty thousand only)

Karnataka Bank Limited, Srikakulam Branch
(PH: 9440188750 (BM) and (9440186750 (ABM))

(3) Sl.No.1: Name & Address of Borrowers/Mortgagors/Guarantors, Date of Possession and Details of Secured Debt: (1) Mr. Chandranaidu Allu alias Chandraiah Allu, S/o Late Parinaidu and 2) Mrs. Allu Ramanamma, W/o of Mr.Chandranaidu Allu alias Chandraiah Allu both are addressed at D.No.14-184, S.No.44, 4th Ward, Vadama Village, Near Jabili Hotel, Vadama Main Road, Palakonda Mandalam, Srikakulam - 532440 being borrowers/guarantors/Co-obligants. **Date of Constructive Possession:** 02.09.2022 **Details of Secured Debt:** Rs.23,66,349.94 (Rupees twenty three lakhs sixty six thousand three hundred forty nine and paise ninety four only) under TL A/c No. 7507001600001301 plus interest from 25.09.2026 plus costs

DESCRIPTION OF THE IMMOVABLE PROPERTY

1) All that part and parcel of residential property admeasuring 200 sq. yards bearing Door No. 14-184, S.No.44, 4th Ward, Vadama Village, Near Jabili Hotel, Palakonda, Nagara Panchayat and Mandal, Srikakulam District belonging to Mr. Chandranaidu Allu alias Chandraiah Allu, bounded by: North: 10 Feet Wide Road, South: Vacant Site belongs to Vendor, East: Site belongs to Ramakrishna Master and West: Vacant Site belongs to Vendor.

Reserve Price: Rs. 48,00,000.00 (Rupees forty eight lakhs only) (Including TDS).
Earnest Money Deposit: Rs. 4,80,000.00 (Rupees forty eight lakhs eighty thousand

